

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 119

IA Nos. 1625/2023, 726/2020, 140/2022,
866/2023, 56/2023, 1139/2024
In
C.P. (IB) 114(CH)2017
(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner/ Financial Creditor

Vs.

SEL Manufacturing Company Limited

...Respondent/ Corporate Debtor

Under Section: 7, 60(5), 66(1), IBC 2016, Rule 11 NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 13.06.2024.

-sd-
Court Officer

May 07, 2024
SM